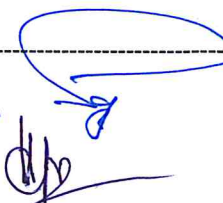


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 13.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.59/BB/ 2017	-	Admission	230/232	SJD Advisory Services Pvt. Ltd.,

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	SAFI . P. JOHN SPT Legal	Advocate for petitioner OL	
2.	J. Ranganathan		

The matter is listed today for admission. Counsel for petitioner is present. Heard him. He has filed a memo requesting the Tribunal to order notices to RD, ROC, Assistant Commissioner of Income Tax, Circle (1) and OL and also to order publication in Financial Express, English Daily, Bangalore Edition and Udayavani, Kannada Daily, Bangalore Edition.

Issue notice to the above authorities and also publication in the above papers. The publication shall be 10 days before the date of hearing. The date of hearing is fixed at 22.11.2017. Registry to prepare notices to the above authorities and the counsel for the petitioner to collect the notices from the Registry to serve on them. Assistant from OL office is present.

OL has filed OLR No.158/17 requesting the Tribunal to permit him to appoint Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of the books of accounts and records of the transferor company. Counsel for petitioner company has no objection to permit the OL to appoint the Chartered Accountant.

OLR No.158/17 is accordingly allowed. OL is permitted to appoint a Chartered Accountant from among the panel maintained by his office for the above purpose and the petitioner company shall meet the expenditure of the Chartered Accountant.

List it on 22.11.2017.

  
MEMBER (J)

  
MEMBER (T)